

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CA(CAA)-90(PB)/2017

IN THE MATTER OF:

**M/s Touchstone Holdings Pvt. Ltd.
AND**

.... APPLICANT / PETITIONER

**M/s Verma Finvest Pvt. Ltd. And
Management Consultant Pvt. Ltd.**

.... RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 22.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER

:- Mr. Gurkamal Hora Arora, Adv.

For the RESPONDENT

:-

ORDER

Learned Counsel for the petitioner is present and represent that since at page no. 4 of the prayer clause A, the date of order is not specified, Learned Counsel for the applicant / petitioner is directed to specify the date of the order which is required to be corrected. After necessary amendment to the application the same may be presented within a period of one week.

Post the matter on 6th October 2017.

— Sd —

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**

— Sd —

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**